



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 7th September 1937.

No. 3058-C.—The following notifications by the Government of the Punjab are republished here for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Simla-E., the 6th August 1937.

No. 46/9673-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Gurmukhi, entitled "Ath ati Rasila Upnias Parupkari Harphul Singh—Hissa Paihla" (i. e., a very interesting novel—Benefactor Harphul Singh—Part I) written by Pandit Jagat Ram Kaveshar, village Jaimal Wala, tehsil Moga, printed by Sri Ram Gupta at the Bharat Printing Press, Moga, and published by Mangal Singh, proprietor of the

M.S. Tej company, Moga, district Ferozepur, and all other documents containing copies or translations of, or extracts from, the said book, inasmuch as it contains matter of the nature described in clause (b) of sub-section (1) of section 4 of the said Act.

Simla-E., the 3rd August 1937.

No. 42/9650-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab hereby declares to be forfeited to His Majesty all copies, wherever found, of a pamphlet in Punjabi verso (Persian script) entitled "Nikamma Nabi Bam'a Tirtali Dawe" written by Khadim Abdul Amin Muhammad Ibrahim, published by him from village Ainwana, Post Office Tandlianwala, district Lyallpur and printed by Dewan Daulat Ram Sehgal at the George Electric Press, Lyallpur, and all other documents containing copies or translations of, or extracts from, the said pamphlet inasmuch as the said pamphlet contains matter of the nature described in clause (b) of sub-section (1) of section 4 of the said Act, as amended by section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab